

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6945
ANSWERED ON:08.05.2015
CONTRACT FOR SUPPLY TO CANTEEN STORES DEPARTMENT
Maurya Shri Keshav Prasad

Will the Minister of DEFENCE be pleased to state:

- (a) the name of the companies which have been given the contract for supply to Canteen Store Department (CSD) including the terms and conditions of the contract for the purpose;
- (b) whether any irregularities has been reported in the functioning of CSD;
- (c) if so, the details thereof including such cases reported during each of the last three years and the steps taken to check the irregularity in the CSD;
- (d) whether the Government proposes to provide canteen facilities to employees of CSD on the lines of army personnel; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

- (a) As given at Annexure-I, II & III.
- (b) & (c): No major irregularities have been reported regarding functioning of CSD in recent times. However, individual cases / complaints are received from time to time. These cases are examined / investigated as per established procedure. In July, 2012 CBI arrested two CSD officers for graft charges. During the course of investigation CBI registered FIR against few other officers and sought prosecution sanction for two serving officers and recommended suitable departmental action against certain other officials. Department has issued prosecution sanction to CBI and has initiated action against all others as suggested by CBI.
- (d) & (e): Employees of CSD are entitled to avail Canteen facilities excluding liquor.